CENTRAL ELECTRICITY REGULATORY COMMISSION 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001 Phone: 011-23753503 Fax: 011-23753923

Petition No. 641/GT/2020 Date: 9.2.2024

To,

General Manager, Teesta Urja Limited, 2nd Floor, Vijaya Building, 17, Barakhamba Road, New Delhi – 110001.

Sir,

Subject:

Petition for truing up of tariff for the period 2016-19 and determination of tariff for the period 2019-24 in respect of 1200 MW Teesta-III Hydroelectric Project, Sikkim.

Reference: ROP of the hearing dated 31.1.2024 in Petition No. 641/GT/2020.

Pursuant to hearing of Petition No. 641/GT/2020 vide ROP dated 31.1.2024, and on check, the Petitioner is directed to file the following additional information on or before **16.2.2024**, after serving copy to the Respondents:

(a) There are mismatches in the information pertaining to discharge of liabilities submitted vide form 9(A) (claiming yearly discharges of Nil, Rs. 60.00 crore, Rs. 100.00 crore and Rs. 323.40 crore for respective years from 2019 to 2023) and yearly discharges as mentioned in form 16 (Rs. 6.74 crore for 2019-20 with no data pertaining to remaining years). Further, the discharge of liabilities claimed vide form 9A is on projection basis.

Therefore, Petitioner is required to submit the actual status of year wise discharge and reversal of liabilities as on 31.03.2023 and projection for 2023-24 in form 16 (Liability flow statement) for the period 2019-24 duly certified by auditor within seven days.

- (b) Justification for the additional capital expenditure claimed during the 2019-24 tariff period in Form-9A of the Petition.
- 2. The Respondents shall file their replies by **20.2.2024** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **23.2.2024**. The due date for filing the additional information and reply/rejoinder shall be strictly complied with and no extension of time shall be granted.

Yours Sincerely,

Sd/-

(**Deepak Pandey**) Assistant Chief (Law)

Copy to: All Respondents